

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

IA 2/2011 in CIVIL APPEAL NO. 6077 OF 2010

ZONAL MANAGER, CENTRAL BANK OF INDIA

Appellant (s)

VERSUS

M/S. DEVI ISPAT LTD & ORS.
(With appln(s) for directions and office report)
(For final disposal)

Respondent(s)

Date: 25/02/2011 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE P. SATHASIVAM
HON'BLE DR. JUSTICE B.S. CHAUHAN

For Appellant(s) Mr.Dinesh Mathur,Adv.
Mr. Nishant Menon,Adv.
Ms. Priyanka Bharti,Adv.
M/S. Dua Associates,Adv.

For Respondent(s) Mr. Parijat Sinha,Adv.
Ms. Reshmi Rea Sinha,Adv.
Mr. S.C. Ghosh,Adv.
Mr. Vikram Ganguly,Adv.
Mr. Parijat Sinha,Adv.

UPON hearing counsel the Court made the following
O R D E R

In view of the letter circulated by the learned counsel for respondent no.1/applicant, four weeks' time is granted to file rejoinder affidavit. List thereafter.

[Madhu Bala]
Sr.P.A.

[Savita Sainani]
Court Master